

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2872
ANSWERED ON:15.03.2010
AMENDMENT IN EPF MP ACT
Basheer Shri E. T. Muhammed

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 to cover more establishment and unorganized workers;
- (b) if so, whether the Government is considering to amend rule 61 of the said Act for enabling retrenched and resigned workers within the purview of the Act; and
- (c) if so, the details thereof alongwith the time by which it is likely to be amended?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is applicable only to those establishments which fulfil the conditions of coverage prescribed under the Act i.e. establishments which employ 20 or more employees and are engaged in any activity falling under the notified Schedule of industries or class of establishments. Also, only those co-operative societies which employ 50 or more persons and working without the aid of power are coverable under this Act. New industries and class of establishments are notified from time to time and it is a continuous process. So far 186 industries/class of establishments have been notified. With a view to provide social security to unorganized workers, Unorganised Sector Workers' Social Security Act, 2008 has also been enacted recently.
- (b): No such rule exists in the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Further para 61 of the Scheme does not cover this aspect.
- (c): Does not arise in view of (b) above.